

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 211
IA No. 265/JPR/2024
CP No. (IB)- 97/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Varun Kumar Prop. of M/s V.K. Foods ...Operational Creditor/Applicant

Versus

M/s Shreem Prime Foods Pvt. Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

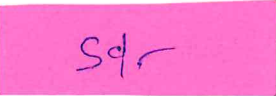
For the Applicant : Saumil Sharma, Adv.
For the Liquidator : Amol Vyas, Adv.
Danish Akhtar, Adv.

ORDER

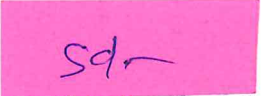
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Heard Mr. Saumil Sharma, Adv. appearing on behalf of the Applicant. Mr. Amol Vyas, Adv. along with Mr. Danish Akhtar, Adv. appearing for the Respondent No. 1. On the previous date of hearing, Mr. Abhishek Bhardwaj, Adv. appeared on behalf of the Respondent No. 2 and sought time to file reply. However, there is no representation on behalf of the Respondent No. 2 today. Reply, if any, may be filed within 7 days with an advance copy to the opposite counsel. Failing which, right to file reply will be forfeited. List the IA on 31.07.2024.

List the matter on 31.07.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 16, 2024